

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 113/01/2020 O.A./260/860/2019 PRADYUMNA KUMAR RAUTRAY

-V/S-

M/O RAILWAYS ITEM NO:9 FOR APPLICANTS(S) Adv. : Mr. B. Dash

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. counsel for the applicant and Mr. T. Rath, Ld. Counsel who entered appearance on behalf of the respondents. Registry to reflect his name as respondents' counsel in the cause list in future.</p> <p>Ld. Counsel for the applicant submits that the land recorded in the name of the father of the applicant has been acquired by the Railway Department and compensation to that effect has been given as per order dated 22.11.2019 (Annexure-A/1). He further submits that the applicant has sent representation dated 23.11.2019 (Annexure-A/3) for compassionate appointment.</p> <p>Mr. T. Rath, Ld. Counsel for the respondents submits that after the land was acquired, compensation was paid in the year 2002 and the policy for giving compassionate appointment came into force in the year 2010 under which the applicant is claiming compassionate appointment in the year 2019.</p> <p>However, this tribunal is of the opinion</p>

that no purpose would be served by keeping this O.A. pending when the representation dated 23.11.2019 (Annexure-A/3) is pending before respondents/competent authority. Therefore without going into the merits of the case including the issue of delay if any, the O.A. is disposed of with a direction to the respondent No.1/competent authority to consider and dispose of the representation dated 23.11.2019 (Annexure-A/3) by passing a speaking and reasoned order and the same shall be communicated to the applicant within a period of two months from the date of receipt of copy of this order.

The O.A. stands disposed of accordingly. No costs.

Applicant is at liberty to send copy of this order along with circulars, judgments and citations in his favour to the competent authority at the time of consideration of the representation. Applicant's counsel undertakes that the applicant shall submit the circulars, judgments and citations along with copy of this order and paper books within 15 days from today for consideration by Respondent No.1.

Free copy of this order to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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